

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 100 of 2013 & IA No. 166 of 2013**

**Dated : 17<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of :**

**Uttar Haryana Bijli Vitran Nigam  
Ltd. & Anr.**

...

**Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors.**

...

**Respondent(s)**

Counsel for the Appellant(s)

:

Mr. M.G. Ramachandran  
Mr. Nishant Piyush

Counsel for the Respondent(s)

:

Mr. Nikhil Nayyar and  
Mr. Dhananjay Bajjal for R-1  
Mr. Amit Kapur,  
Mr. Gaurav Dudeja &  
Ms. Poonam Verma for R-2

**ORDER**

Learned counsel for the respondent no.2 seeks liberty to file reply and cross-objections. He is permitted to do so latest by 25<sup>th</sup> April, 2014 after serving copy of the same on the other side.

Post the matter for hearing on **2<sup>nd</sup> May, 2014.**

**(Justice Surendra Kumar)  
Judicial Member**

rkt

**(Rakesh Nath)  
Technical Member**